

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
PANACHE EXPORTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Panache Exports Private Limited
2.	Date of incorporation of corporate debtor	27/11/1991
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1991PTC064179
5.	Address of the registered office and principal office (if any) of corporate debtor	108-A Parvathi Ind Estate, New Sunmill Com, Lower Parel, Mumbai - 400013, Maharashtra, India.
6.	Insolvency commencement date in respect of corporate debtor	25/11/2019
7.	Estimated date of closure of insolvency resolution process	22/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mayank Rameshchandra Jain IBBI/IPA-001/IP-P01055/2017-2018/11748
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A 1001, Samarpan, Near Spectra Motors, Western Express Highway, Borivli (west), Mumbai City - 400066, Maharashtra, India. Email id: jainmayankr@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Mayank Rameshchandra Jain Kanchansobha Debt Resolution Advisors LLP 1507- B Wing, One BKC, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra East, Mumbai – 400051 Email id: panacheexports@kanchansobha.com
11.	Last date for submission of claims	11/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms	https://ibbi.gov.in/home/downloads http://kanchansobha-irp.com/forms.php

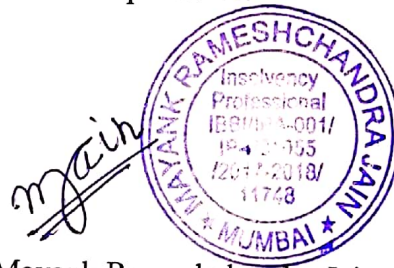
The date of order for appointment of the Interim Resolution Professional by the National Company Law Tribunal, Mumbai is 25/11/2019. The said order has been downloaded by Interim Resolution Professional on 26/11/2019.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Panache Exports Private Limited on 25/11/2019 in C.P.(IB)-2607(MB)/2019.

The creditors of **Panache Exports Private Limited** are hereby called upon to submit their claims with proof on or before 11/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date:28/11/2019

Place: Mumbai

Mr. Mayank Rameshchandra Jain
IBBI/PA-001/IP-P01055/2017-2018/11748

Interim Resolution Professional of
Panache Exports Private Limited

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

- Form B – for claims by Operational Creditors
- Form C – for claims by Financial Creditors
- Form CA – for claims by Financial Creditors in a class
- Form D – for claims by Workmen and Employees
- Form E – for claims by Authorised Representative of Workmen and Employees
- Form F – for claims by Creditors other than Financial Creditors and Operational Creditors.

In order to get a copy of the form, you may download from the website mentioned against entry No.14